

NISHI JAIN ACS, LLB, IP

To ,

06/11/2023

M/s Karban Traders

Registered Address at:

Off-1, A-wing, Gurukul Chs. Ltd,

Tahasildar office 134, 134/1 to 5,

TPS 111, Borivali West,

Mumbai-400092, MH

Subject:- Submission of Claim and Proof of claim with respect to the Corporate Debtor Samaypra Technosolution Private Limited

Sir,

I have received your claim on 28/10/2023 as a Financial Creditor .

Further to my various emails for clarification sought till dated 06/11/2023 . I wish to inform you upon verification of the Provisional Balance Sheet submitted by Corporate Debtor Samaypra Technosolution Private Limited to me for the period 01/04/2023 to 16/10/2023 and Audited Balance sheet 31st March 2023. It was observed that Deed of Guarantee dated 01st February ,2020 was executed but same could not be verified from the Balance Sheet for the year ended 31st March 2020 and 31st March 2021 as same were not provided by the Corporate Debtor nor was available at public inspection at MCA portal. However it was observed that the said guaranteed amount does not appear in the books of account as contingent liability in Balance sheet as on 31st March 2022 .

The said Guarantee amount of Rs. 200,00,000/- (Two Crore only) given to Rajdeep Distributors Private Limited was disclosed as Contingent Liability in the Balance sheet for the year ended 31st March , 2023 and Provisional Balance Sheet for the period 01/04/2023 to 16/10/2023 provided by the Corporate Debtor.

I therefore Accept your claim for Rs. 200,00,000/- (Two Crore only) as disclosed in Audited Balance Sheet for the 31st March 2023.

Thanking You

Nishi

Nishi Jain



IRP Samaypra Technosolution Private Limited